CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

PETITION NO. 80/TT/2026

Coram:

Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 5.11.2026

In the matter of:

Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 from COD to 31.3.2029 under **"Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex)- Part-E" in Northern Region".**

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And in the matter of:

Power Grid Corporation of India Limited.
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016
SAUDAMINI, Plot No.-2,
Sector-29, Gurgaon-122001 (Haryana)

.....Petitioner

Versus

1. Uttar Pradesh Power Corporation Limited
   Shakti Bhawan, 14, Ashok Marg
   Lucknow – 226001

2. Ajmer Vidyut Vitran Nigam Limited
   Corporate Office, Vidyut Bhawan,

Panchsheel Nagar, Makarwali Road
Ajmer-305004 (Rajasthan)

3. Jaipur Vidyut Vitran Nigam Limited
   132 kV, GSS RVPNL Sub- Station Building,
   Caligiri Road, Malviya Nagar,
   Jaipur-302017 (Rajasthan)

4. Jodhpur Vidyut Vitran Nigam Limited
   New Power House, Industrial Area,
   Jodhpur – 342003(Rajasthan)

5. Himachal Pradesh State Electricity Board Limited
   Vidyut Bhawan
   Kumar House Complex Building II
   Shimla-171004

6. Punjab State Power Corporation Limited
   The Mall, PSEB Head Office, Patiala - 147001

7. Haryana Power Purchase Centre
   Shakti Bhawan, Sector-6
   Panchkula (Haryana) 134109

8. Jammu Kashmir Power Corporation Limited
   220/66/33 kV Gladni SS SLDC Buliding
   Narwal, Jammu

9. BSES Yamuna Power Limited,
   B-Period, Shakti Kiran, Bldg.
   (Near Karkadooma Court),
   Karkadooma 2nd Floor,
   New Delhi-110092

10. BSES Rajdhani Power Limited,
    BSES Bhawan, Nehru Place,
    New Delhi

11. Tata Power Delhi Distribution Limited
    33 Kv Substation, Building
    Hudson Lane, Kingsway Camp
    North Delhi – 110009

12. Chandigarh Electricity Department.
    Chandigarh Administration
    Sector -9, Chandigarh.

13. Uttarakhand Power Corporation Limited
    Urja Bhawan
    Kanwali Road
    Dehradun.

14. North Central Railway
    Allahabad.

15. New Delhi Municipal Council
    Palika Kendra, Sansad Marg,
    New Delhi-110002

16. Central Transmission Utility of India Limited (CTUIL)
    Saudamini, Plot No. 02, Sector 29
    Gurugram – 122001

…. Respondent(s)

For Petitioner: Shri Zafrul Hassan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Arjun Malhotra, PGCIL

INTERIM TARIFF ORDER

The instant Petition has been filed by Power Grid Corporation of India Limited (Power Grid), for determination of tariff under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (hereinafter referred to as "the 2024 Tariff Regulations") for the period from COD to 31.3.2029 in respect of the following asset under the "**Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex)- Part-E" in Northern Region.**

Asset No	Asset Name	COD
Asset-1	1X1500 MVA, 765/400 kV, ICT-4 along with associated bays at Bikaner PG	1.9.2025

2. The details of the transmission assets, including the Scheduled Commercial Operation Date (SCOD), Date of Commercial Operation (COD) claimed by the Petitioner, and time over-run are as under:

Asset	SCOD	DOCO	Delay (in days)
Asset-1	14.5.2024	1.9.2025	475

3. The hearing in this matter was held on 9.9.2026 and 13.10.2026, and the Petition was reserved.

4. The Petitioner has claimed the following annual transmission charges with respect to the transmission assets for the 2024-29 tariff period as under:

(₹ in lakh)

Asset-1	COD	2025-26 (Pro-rata 212 days)	2026-27	2027-28	2028-29
1X1500 MVA, 765/400 kV, ICT-4 along with associated bays at Bikaner PG	1.9.2025	1078.02	1992.28	2151.38	2074.74

5. The Petitioner, through prayer at Sr. No. (m), has requested to allow the interim tariff in accordance with Regulation 10(3) of the 2024 Tariff Regulations, for the purpose of inclusion in the PoC charges.

6. We have considered the Petitioner's submissions for the grant of an interim tariff. As per Regulation 10(3) of the 2024 Tariff Regulations, the Commission may grant an interim tariff for new transmission projects that have filed an application under Regulation 9(1) of the 2024 Tariff Regulations. However, under Regulation 10(3) of the 2024 Tariff Regulations, the Commission may grant an interim tariff up to 90% of the tariff claimed for new transmission projects under the aforesaid Regulation.

7. Regulation 10 of the 2024 Tariff Regulations provides as under:

*"**10. Determination of tariff**:*

……

(3) If the information furnished in the petition is in accordance with these regulations, the Commission may consider granting an interim tariff of up to ninety per cent (90%) of the tariff claimed in the case of a new generating station or unit thereof or transmission system, or element thereof during the first hearing of the application for billing purposes till the final tariff is determined by the Commission:

Provided that in case the final tariff determined by the Commission is lower than the interim tariff by more than 10%, the generating company or transmission licensee shall return the excess amount recovered from the beneficiaries or long term customers, as the case may be, with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the financial year in which such excess recovery was made.

(5) The Commission shall grant the final tariff in the case of existing and new projects after considering the replies received from the respondents and suggestions and objections, if any, received from the general public and any other person permitted by the Commission, including consumers or consumer associations.

(6) Subject to Sub-Clause (7) below, the difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be recovered from or refunded to, 29 the beneficiaries or the long term customers, as the case may be, with simple interest at the rate equal to the 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the respective year of the tariff period, in a maximum of six equal monthly instalments;

Provided further that such interest, including that determined as per sub-clause (7) of this regulation shall be payable till the date of issuance of the Order and no interest shall be allowed or levied during the period of six-monthly instalments. Provided further that in case where money is to be refunded and there is a delay in the raising of bills by the generating company or transmission licensees beyond 45 days from the issuance of the Order, it shall attract a late payment surcharge as applicable in accordance with these regulations.

(7) Where the capital cost approved by the Commission on the basis of projected additional capital expenditure exceeds the actual trued up additional capital expenditure incurred on a year to year basis by more than 10%, the generating company or the transmission licensee shall refund to the beneficiaries or the long term customers as the case may be, the tariff recovered corresponding to the additional capital expenditure not incurred, as approved by the Commission, along with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points as prevalent on 1st April of the respective year."

8. After carrying out a preliminary prudence check of the Annual Fixed Charges (AFC) claimed by the Petitioner and taking into consideration the time overrun in case of the instant transmission assets, the same shall be discussed and analysed in detail

at the time of grant of the final tariff order. Accordingly, the Commission has decided to allow an interim tariff @ 90% of the AFC claimed with respect to Asset-1 for the 2024-29 tariff period in terms of Regulation 10(3) of the 2024 Tariff Regulations.

9. Accordingly, we hereby allow the interim annual transmission charges subject to the final tariff order as follows:

(₹ in lakh)

Asset-1	**COD**	**2025-26 (pro-rata 212 days)**	**2026-27**	**2027-28**	**2028-29**
1X1500 MVA, 765/400 kV, ICT-4 along with associated bays at Bikaner PG	1.9.2025	970.22	1793.05	1936.24	1867.27

10. The interim tariff allowed in this order shall be applicable from the COD of the transmission asset and the billing, collection, and disbursement of the transmission charges approved in this order shall be governed by the provisions of the 2020 Sharing Regulations as provided in Regulation 78 of the 2024 Tariff Regulations, as amended from time to time, as the case may be. Further, the interim transmission charges allowed in this order shall be subject to adjustment in accordance with Regulation 10 of the 2024 Tariff Regulations, as applicable.

Sd/-	**Sd/-**	**Sd/-**	**Sd/-**
(Ravinder Singh Dhillon)	**Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**